

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

LOK SABHA  
UNSTARRED QUESTION NO. 1635

TO BE ANSWERED ON FRIDAY, THE 10<sup>th</sup> MARCH, 2017  
PHALGUNA 19, 1938 (SAKA)

Money Laundering

1635. DR. KIRIT SOMAIYA:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Ministry is aware about the money laundering and illegal non-transparent transactions by certain private companies of Mumbai engaged in realty sector;
- (b) if so, the details thereof;
- (c) whether any investigation is going on the abnormalities and non- transparency;
- (d) if so, the details thereof;
- (e) whether any request for investigation has been received by the Ministry; and
- (f) if so, the action taken so far in these transactions?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE  
(SHRI SANTOSH KUMAR GANGWAR)

(a) to (f) Investigation into tax evasion is an on-going process and includes searches, surveys, enquiries and use of data mining and data analytics to identify high risk cases.

Further, the disclosure of information regarding specific taxpayers is prohibited except as provided under section 138 of the Income-tax Act, 1961.

The Directorate of Enforcement has registered a case under the Provision of Money Laundering Act (PMLA), 2002 against Devisha Infrastructure for allegedly purchase of land from laundered money and cheating investors without giving possession of flats. Prosecution Complaint has been filed in the case.

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